NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

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PETITION NUMBER

: TCP/191/ (IB)/2017

NAME OF THE PETITIONER(S)

: WIPRO WATER

NAME OF THE RESPONDENT(S)

: SRIPATHI PAPER & BOARDS PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

S. DHAYALESWARAN

COUNSEL FOR RESPONDENT Chemejoring on behalf or Reportent consel) S. T

<u>ORDER</u>

Counsel for Petitioner present. The petitioner is Operational Creditor. The petition was filed before the Hon'ble High Court of Madras under section 433(e) of the Companies Act, 1956. The same is transferred to this Bench and converted under section '9' of I&B Code, 2016. Perusal of the record shows that there is no compliance with the provisions of section 9(3)(b)and(c) of I&B Code, 2016. For non-compliance with the provisions, the petition abates and the same is **dismissed** with the liberty to the Petitioner to file fresh, if so desired.

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF/TARIQ) MEMBER (JUDICIAL) 2/